

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **16.04.2024** THROUGH VIDEO CONFERENCING

---

**PRESENT:**

**HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER TECHNICAL)**

---

**IN THE MATTER OF** : Global Infra  
Vs  
AKR Holdings Pvt. Ltd.

**MAIN PETITION NUMBER** :CP/1011/IB/2018

**(IA/MA) APPLICATION NUMBERS**

IA/867/CHE/2024, IA/314/CHE/2021, IA/157/CHE/2021, IA/159/CHE/2021, MA/416/2019

---

**ORDER**

**IA/867/CHE/2024**

Present: Shri. B. Ramana Kumar, Ld. Counsel for the Liquidator/Applicant.

This application has been filed to take on record the Quarterly Progress Report for the period ended 31.03.2024 along with details of audited receipts and payments of Liquidation Bank Account.

Report and the details are taken on record subject to all just exceptions.

IA is **disposed of**.

**IA/314/CHE/2021**

Present: Shri. V. Bathri Narayan, Ld. Counsel for the Applicant/Liquidator.

None for the Respondents.

Right of R1, R4, R6 to file reply has already been also closed.

R2, R3 and R5 are already set as ex-parte.

R7 & R8 have already filed their reply.

Pleadings are complete.

Ld. Counsel for the Applicant submits that Applicant has already filed the written synopsis.

**IA/157/CHE/CHE/2021, IA/159/CHE/2021,MA/416/2019**

Present: Shri. B. Ramana Kumar, Ld. Counsel for the Liquidator/Applicant.

Respondents are already set as ex-parte.

Written synopsis already filed vide S.R.No.403 dated 04.01.2024 & S.R. No.402 dated 24.01.2024.

Pleadings are complete.

List all the applications for final hearing on **10.06.2024**.

**Sd/-**

**VENKATARAMAN SUBRAMANIAM  
MEMBER (TECHNICAL)**

**Sd/-**

**SANJIV JAIN  
MEMBER (JUDICIAL)**

vs